GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. *313

TO BE ANSWERED ON THE 24TH MARCH, 2021/ CHAITRA 3, 1943 (SAKA)

MODERNISATION OF PRISONS SCHEME

313. SHRI SHAKTISINH GOHIL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government plans to extend the modernisation of prisons scheme which has helped various States in undertaking various works for modernising the Jails and also for reducing the problem of overcrowding in Jails;

(b) whether it is a fact that the State Government of Gujarat needs additional funds to complete the ongoing works taken up under the Scheme;

(c) whether the State Government of Gujarat has requested Central Government to release additional funds so as to enable the State to complete the pending works taken up under the Scheme; and

(d) if so, what is Government's response to the request?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *313 FOR 24TH MARCH, 2021.

(a): 'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India. Administration and management of prisons is the responsibility of State Governments who are competent to take appropriate measures for modernisation of prisons in their jurisdictions. Modernisation of prisons is a continuous process, which the Government has been supporting from time to time to address various needs for improvement including the need to reduce overcrowding of prisons through guidance in the form of Model Prison Manual, advisories, guidelines and financial assistance.

(b) to (d): As per available information, no proposal has been received in this regard from the Government of Gujarat.

******